

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 154 OF 2019**

**Dated: 29<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Phelan Energy India RJ Private Limited ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission &Ors.....Respondent(s)**

Counsel for the Appellant(s) : Mr. Sujit Ghosh  
Mr. Rishabh Prasad

Counsel for the Respondent(s) : Mr. Bipin Gupta for R-3 to R-5

**ORDER**

Learned counsel for the Respondent Nos. 3 to 5 prays for and is finally granted four weeks' time to file the reply in this matter. He may file the same on or before 26.08.2019, after duly serving copy of the same to the other side. Thereafter, rejoinder, if any, shall be filed on or before 06.09.2019 after duly serving copy to the other side.

List the matter on **09.09.2019**.

**(S. D. Dubey)  
Technical Member**

*vt/mkj*

**(Justice ManjulaChellur)  
Chairperson**